

**GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
DEPARTMENT OF PUBLIC ENTERPRISES**

**LOK SABHA**

**UNSTARRED QUESTION No. 284**

**TO BE ANSWERED ON THE 26<sup>TH</sup> APRIL, 2016**

**MISUSE OF CSR FUNDS**

**284: DR. A. SAMPATH**

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the details of projects in which Corporate Social Responsibility (CSR) funds have been utilized during the last three years and the current year along with the CSR funds available with the Public Sector Undertakings (PSUs);
- (b) whether the Government is aware of reports regarding misuse of CSR funds in PSUs; and
- (c) if so, the steps taken by the Government to ensure that CSR funds are utilized properly as per the standard guidelines?

**A N S W E R**

**THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES**

**(SHRI G.M. SIDDESHWARA)**

(a) : Department of Public Enterprises (DPE) is the nodal Department for Central Public Sector Enterprises (CPSEs) but it does not have any CPSE under its direct administrative control. These CPSEs are controlled by various Ministries/ Departments of Government of India.

Details of projects where CSR funds have been utilized are maintained only from 2014-15 after the provisions of CSR came into force on 1st April, 2014 under the Companies Act, 2013. All eligible corporates, including CPSEs are now mandated to furnish details of funds allocated and utilized for undertaking activities under CSR in the format prescribed by the Ministry of Corporate Affairs under the Companies (CSR Policy) Rules, 2014. This information has also to be uploaded by CPSEs on the website of MCA.

As per information furnished by 119 CPSEs out of 129 eligible under CSR an amount of Rs. 2448.32 crore has been incurred during 2014-15 for undertaking CSR activities/projects. Details are given in Annexure.

(b) & (c): CSR activities are taken up by the CPSEs on the recommendations of CSR Committee constituted by the CPSE with the approval of Boards of respective CPSEs. All CPSEs qualifying for CSR expenditure are mandated to implement CSR activities/projects in pursuance of their CSR policy by following the procedure as notified by Ministry of Corporate Affairs in Companies (CSR Policy) Rules, 2014, including redressal of complaints or misuse, if any, in this regard.

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